

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11248/2011

(From the judgement and order dated 15/12/2008 in SA No.911/2008 dated 21/01/2011 in SA No.911/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

RIYAZUR RAHMAN KHAN

Petitioner(s)

VERSUS

FAIQA KHATOON & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 22/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. Arvind Varma, Sr.Adv. (NP)
Mrs. D. Bharathi Reddy, Adv.
Mr. M. H. Prasad, Adv.

For Respondent(s) Mr. R.D. Upadhyay, Adv.
Mr. J.P. Tripathi, Adv.
Mr. Vijay Kumar Pandita, Adv.
Mr. Bhanwar Pal Singh Jandon, Adv.
Ms. Asha Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment for filing the rejoinder affidavit, matter is adjourned for two weeks.

	(Sanjay Kumar)	Court Master		(Indu Satija)	
		Court Master			